

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 09 of 2021

IN THE MATTER OF:

Arham Steels **...Appellant**

Versus

NIIL Infrastructure Pvt. Ltd & Ors. **...Respondents**

With

Company Appeal (AT) (Insolvency) No. 10 of 2021

IN THE MATTER OF:

Annapurna Steel Company **...Appellant**

Versus

NIIL Infrastructure Pvt. Ltd & Ors. **...Respondents**

With

Company Appeal (AT) (Insolvency) No. 12 of 2021

IN THE MATTER OF:

Ram Swaroop Ramesh Chand **...Appellant**

Versus

NIIL Infrastructure Pvt. Ltd & Ors. **...Respondents**

Present:

For Appellant: Mr. Deepak Khurana and Mr. Vineet Tayal, Advocates.

For Respondents: Mr. Asish Makhija, Mr. Anurag Bhatt, Advocates for R-1 to 5.

Cont'd..../

ORDER
(Through Virtual Mode)

11.02.2021: Mr. Asish Makhija, learned counsel representing Respondent No.1 submits that he has instructions to appear on behalf of all Respondents. He may file reply affidavit alongwith his vakalatnama within two weeks. Rejoinder thereto, if any, may be filed by the Appellant within two weeks thereof. Short written submissions, not exceeding three pages, supported by relevant case law may also be filed alongwith pleadings.

Process the matter for hearing and list it before Court No. II on **17th March, 2021.**

[Justice Bansi Lal Bhat]
Acting Chairperson

[Dr. Ashok Kumar Mishra]
Member (Technical)

[Dr. Alok Srivastava]
Member (Technical)

am/gc